

A group appointed to review the existing navigational, approach and landing aids at the international airports has made certain recommendations for provision of additional aids such as a second Category II ILS on runway 10, provision of a Precision Approach Radar and additional Visual Approach Slope Indicators. These recommendations are being processed by the various agencies concerned.

(d) From 1st April 1973, the compensation payable to the legal heirs of passengers killed or permanently disabled is—

(a) Rs. 1 lakh for passengers 12 years of age and above;

(b) Rs. 50,000 for passengers below 12 years of age.

For injuries resulting in temporary disablement passengers are payable compensation at the rate of Rs. 100 per day for every day of disablement or Rs. 20,000 whichever is less.

The compensation payable to the legal heirs of the members of the crew killed in aircraft accidents according to agreements with the concerned unions is as follows:—

Captain—Rs. 80,000 plus 36 times of basic salary.

First Officer—Rs. 70,000 plus 36 times of basic salary.

Cabin Attendants—Rs. 42,000 plus 36 times of basic salary.

However, a decision has been taken that wherever the compensation computed on the above basis falls short of Rs. 1,00,000, it will automatically be raised to this figure.

Compensation claims in respect of five passengers killed in the recent Boeing crash on 31st May 1973, have been settled. Other claims that have been received are being processed.

(e) Prior to 1st April 1973, compensation was payable at the following rates:—

(1) In the event of death of a passenger or any bodily injury or wound resulting in permanent disablement—Rs. 42,000 if the passenger was 12 years or more of age; Rs. 21,000 if the passenger was below 12 years.

(ii) In the event of bodily injury resulting in temporary disablement, Rs. 40 per day for every day during which the person remained disabled or a sum of Rs. 8,000 whichever was less.

COIN SHORTAGE

*54. SHRI P. K. KUNJACHEN:

SHRI K. P. SUBRAMANIA ME
NON:

Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that there is still acute shortage of coins in the country; and

(b) if so, what remedial steps are being taken by Government in this direction?

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI K. R.
GANESH): (a) and (b) A statement is laid
on the Table of the House.

STATEMENT

(a) While the availability of coins has considerably improved in the metropolitan areas, a few stray complaints of shortage from the mofussil areas have been received in the recent past.

(b) In order to remove the cause of shortage, Government have made massive efforts during the last two years to turn out larger quantities of small coins in the Mints and increase the net issues to the public through the Reserve Bank of India as will be evident from figures below:

Year	Production by Mints (In mil- lion pieces)	Reserve Bank of India Issues (In crores of Rs.)
1969-70 . . .	386	8.56
1970-71 . . .	577	10.71
1971-72 . . .	1661	11.16
1972-73 . . .	2100	27.59
		(expected)

The efforts are being sustained in the year, 1973-74. Changes have also been made in some of the coinage alloys so as

to obtain a higher rate of production and eliminate the risk of their being diverted for melting purposes.

The Reserve Bank of India offices and agencies have been advised to meet the local demand for coins to the maximum extent. Coins are also rushed to centres where shortages are occasionally reported.

BAGGAGE OF LATE SHRI MOHAN KUMARA MANGALAM FOUND MISSING

***55. SHRI N. K. KRISHNAN:**

SHRI BHUPESH GUPTA:

Will the Minister of **TOURISM AND CIVIL AVIATION** be pleased to state:

(a) whether the baggage of late Shri Mohan Kumaramangalam which was identified along with his body is now missing;

(b) whether Government have made any investigation in the matter; and

(c) if so, the result thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):

(a) to (c) On the 1st June 1973, while identifying the bodies of the victims of the Boeing 737 accident, a burnt brief case was found in which there were some half burnt cyclostyled papers in the form of a book, on the cover page of which was the name of Shri Mohan Kumaramangalam in English. The personal staff of the late Minister put the brief case along with the half burnt papers in the coffin of the late Shri Kumaramangalam when this was sent to his residence. The papers were burnt along with the body at the time of the cremation.

None of the five pieces of registered baggage in the name of Shri Kumaramangalam and his private Secretary could be salvaged from the wreckage.

INCREASE IN THE BANK RATE BY R.B.I.

***56. SHRIMATI SAVITA BEHEN:**

SHRI K. L. N. PRASAD:

SHRIMATI PRATIBHA SINGH:

SHRI SAWAISINGH SISODIA:

SHRI SANDA NARAYANAPPA:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Reserve Bank of India has raised the Bank rate to 7 per cent; and

(b) if so, since when; the reasons therefor, and what would be its impact on the economy of the country?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) Yes, Sir.

(b) The Bank rate which has been raised from 6 percent to 7 percent from 30th May, 1973, along with certain other supporting monetary measures, is intended to impart stricter financial discipline among the commercial banks as well as for borrowers in an effort to contain inflationary pressures in the economy.

The impact of these measures on the economy should be healthy inasmuch as the future flows of bank credit to unproductive sectors or for undesirable purposes will be controlled and a better balance between the demand for and supply of bank credit will be established.

MONEY ADVANCED TO AMRITSAR SUGAR MILLS BY S.B.I., NEW DELHI

***57. SHRI D. P. SINGH:**

SHRI N. K. KRISHNAN:

SHRI P. K. KUNJACHEN:

SHRI MAHAVIR TYAGI:

SHRI N. G. GORAY:

Will the Minister of **FINANCE** be pleased to state:

(a) whether Government's attention has been drawn to a news item published in the Times of India dated 24th May, 1973 under the heading "Yet another scandal rocks S.B.I.";

(b) if so, whether Government have made any investigation about the alleged advance of about Rs. 90 lakhs by the New Delhi branch of the State Bank of India to Messrs. Amritsar Sugar Mills for its Vegetable Oil